



Newsletter

e-Committee, Supreme Court of India

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High Court Of Orissa Inaugurates Paperless Court In District Court Complexes, and Celebrates Record Room Digitization



High Court of Orissa inaugurated paperless courts in the district courts and released the special postal cover on 17.09.2022 in the august presence of Hon'ble Mr Justice Uday Umesh Lalit, the Chief Justice of India, Hon'ble Dr Justice D Y Chandrachud, Chairperson, e-Committee, Hon'ble Mr Justice M.R. Shah, Judge, Supreme Court of India, Dr Justice S. Muralidhar, the Chief Justice, High Court of Orissa



and the companion Judges of the High Court of Orissa. The paperless court has an all-in-one touch-screen personal system in which digital files will be displayed automatically. The paperless court for the High court, the paperless court is introduced in bail jurisdiction, tax-related appeals, etc. The Information Technology and Artificial Intelligence (I.T. and A.I.) committee also functions in Paperless mode w.e.f.

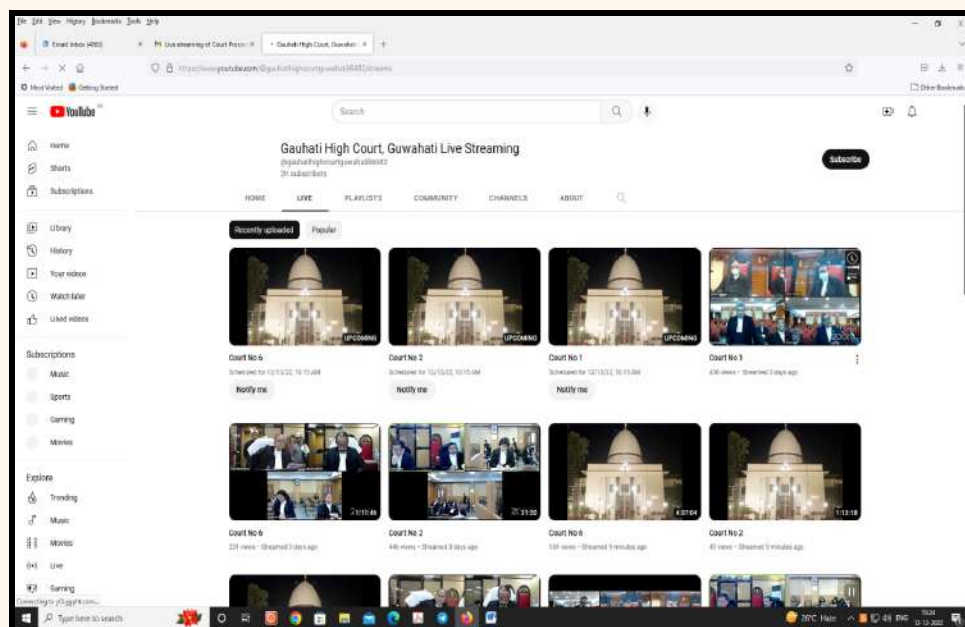
07.09.2022, and e-briefs are being supplied to Judges of the Committee.

The Record Room Digitization Centre (RRDC) of the High Court of Orissa has completed one year, and the occasion was celebrated on 09.09.2022 at Orissa Judicial Academy. The Record Room Digitization centre is considered to be an innovative and pioneering project in the country in the field of judicial record-keeping and digitisation. Dr Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson, e-Committee, inaugurated the RRDC a year ago. Completion of one year of the centre was celebrated on 09.09.2022 in the presence of Justice Chandrachud, the Chief Guest in the function, who attended the function virtually, and Dr S. Muralidhar, Chief Justice of the High Court of Orissa. The event was

attended by Justice R.C. Chavan, Member of the e-Committee, Supreme Court of India, Justice Debabrata Dash, the Chairman of RRDC Committee, Dr Justice Sanjeeb Kumar Panigrahi, Justice M.S. Sahoo, Justice Sashikanta Mishra, Justice B.P. Satapathy, Justice Sanjay Kumar Mishra, Members of the RRDC Committee and the Judges of the High Court of Orissa. Dr R. Balakrishnan, the Chief Advisor to the Chief Minister of Odisha, Shri Suresh Chandra Mohapatra, Chief Secretary, Govt. of Orissa, Shri Prasanna Kumar Parhi, Assistant Solicitor General of India for the High Court of Orissa. Office Bearers of the High Court Bar Association and the staff members of RRDC Click the link to watch the function

<https://www.youtube.com/watch?v=Uhlv4vCpWzY>

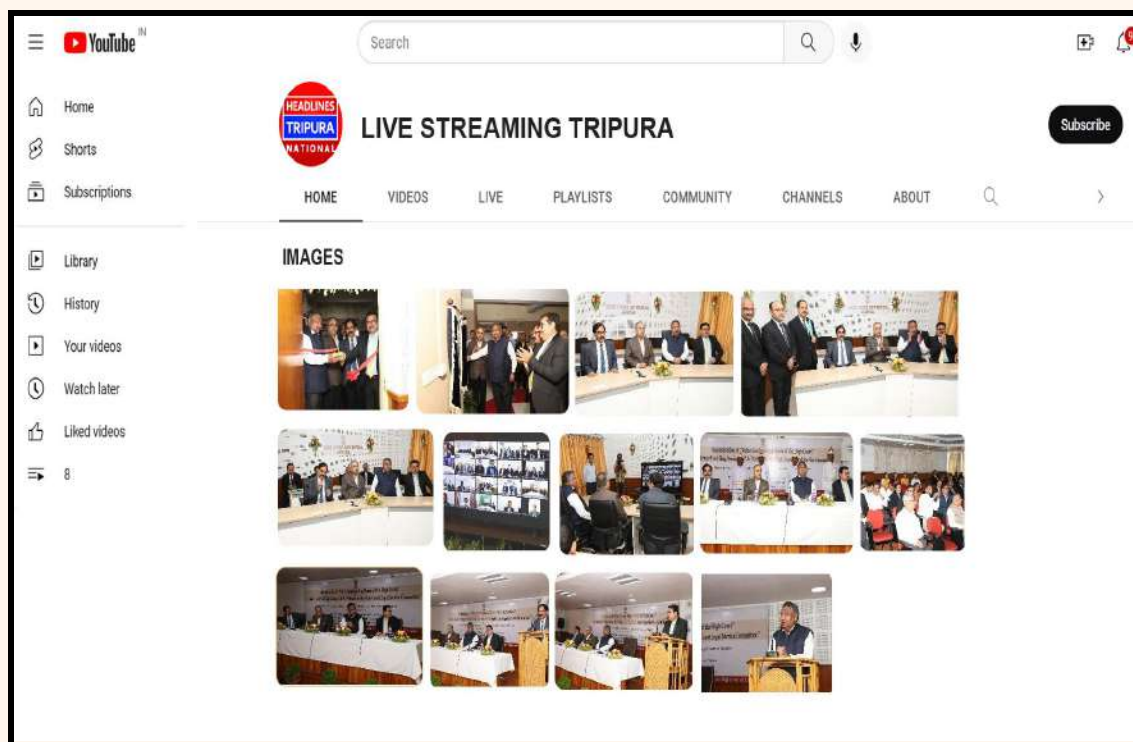
High Court of Gauhati Starts Live Streaming of Court Proceedings



Keeping in tune with modernisation in technology and also as an initiative to bring transparency as regards Court proceedings, the Gauhati High Court moved forward with the task of live streaming of Court proceedings. Accordingly, the Gauhati High Court formulated (*Live streaming and Recording of Court proceedings*) Rules 2022 to facilitate live streaming of Court proceedings in the Gauhati High Court. At the initial stage, three

Courts of the Principal Seat were identified and accordingly live streaming of Court proceedings have been going on in the identified Courts with effect from 26 September 2022. The number of Courts for live streaming will be increased in a phased manner, and all the Courts of the Gauhati High Court will come under the preview of live streaming in the coming days.

High Court Of Tripura Launches E-Filings 3.0 For District Judiciary, VC Room Of High Courts And HCLSC Portal



On 28 September, 2022, a brief programme was organized at the premises of the High Court of Tripura wherein Mr. Justice Indrajit Mahanty, Chief Justice, High Court of Tripura inaugurated the dedicated Video Conferencing Room of the High Court in the august presence of Mr. Justice T. Amarnath Goud, Mr.

Justice A. Lodh, Mr. Justice S. G. Chattopadhyay, and Puisne Judges of the High Court of Tripura. The Video Conferencing Room has been equipped with a state-of-the-art Studio-based VC System enabling high-profile video conferencing sessions with multi-point connectivity. During this program, all

the Judicial Officers of Tripura posted in the District Judiciary were connected via video conferencing from their respective stations. After inauguration, the Chief Justice and the Puisne Judges of the High Court of Tripura had a brief interaction with the Judicial Officers connected virtually.

The Chief Justice of the High Court of Tripura also launched the eFiling 3.0 portal for the electronic filing of cases in the District Judiciary of Tripura and also the website of the High Court Legal Services Committee. The launching of the eFiling 3.0 portal for Tripura signifies the commencement of digital and paperless filing of cases by the advocates and litigants in the District Judiciary of Tripura, and with this

launching; Tripura has become the 5th State in the Country to have started with eFiling 3.0 in its Judiciary. The launching of the website of the High Court Legal Services Committee is intended for dissemination of information related to the various legal service activities undertaken by the Committee for legal-aid seekers and common litigants. This website has been fully developed by the in-house technical team of the Central Project Coordinator of the High Court, and it has been developed with the purpose of facilitating easy access for legal aid seekers to gather information related to legal aid activities of the Committee. Click to watch the link <https://www.youtube.com/watch?v=y4P63k0Xd14>.

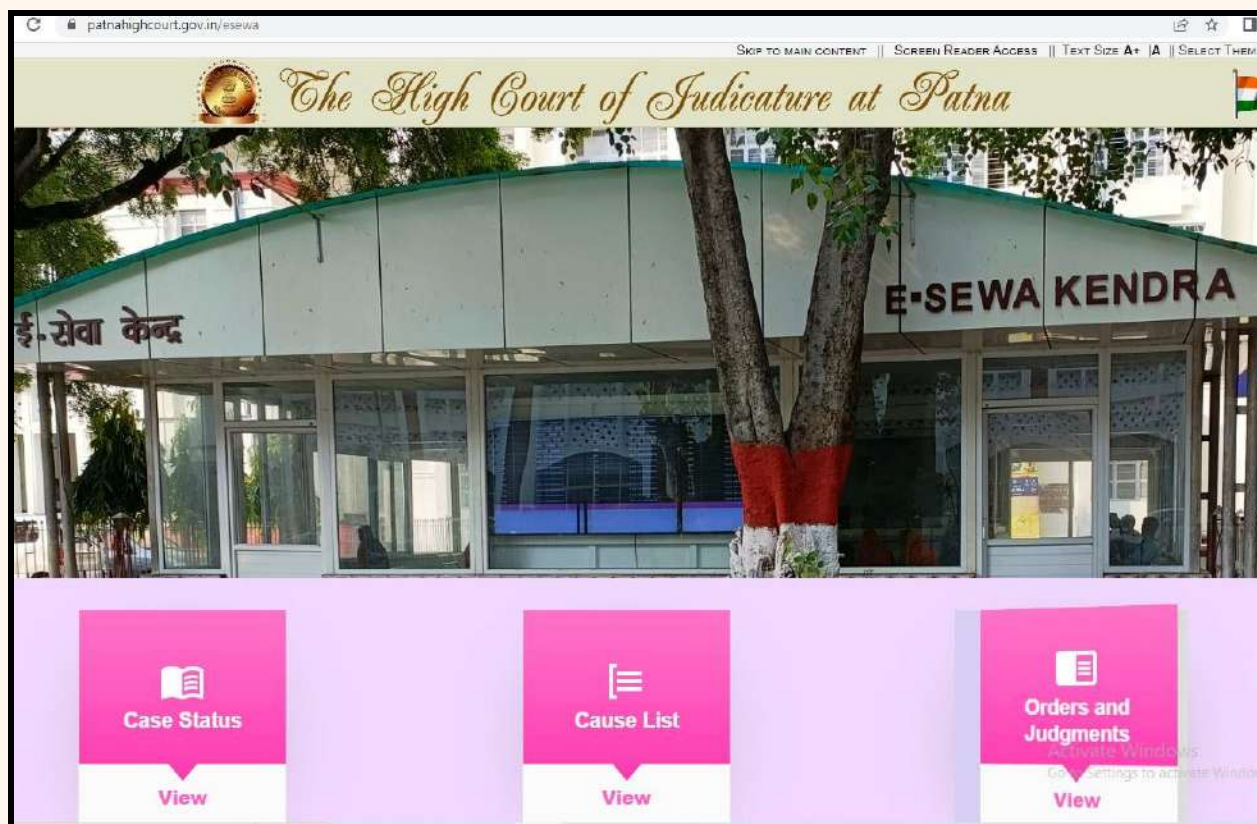
High Court Of West Bengal Rolls Out its First “Virtual Court” For Online Settlement Of Traffic Challans Cases



On 15 September 2022, the “Virtual Court” for online settlement of cases relating to e-Challans was inaugurated by Justice Shri Prakash Shrivastava in the presence of Justice T.S. Shivagnanam, the Chairperson of the Computer Committee, members and Judge-in-charge of High Court of Calcutta. Virtual courts will cover the jurisdictions of Four Traffic Guards

namely, (1) Headquarter Traffic Guard, (2) South Traffic Guard (3) Howrah Bridge Traffic Guard, and (4) Jorabagan Traffic Guards under the Commissionerate of Police, Kolkata. A Standard Operating Procedure has been uploaded. Citizens can access the Virtual Courts portal and settle their cases online at <https://vcourts.gov.in/>

Virtual E-Sewa Kendra Rolled Out by the High Court of Patna



A Virtual e-Sewa Kendra is live from the Patna High Court Website. The virtual e- Sewa Kendra includes information about Case Status, Cause List, Judgements & Orders, E-Filing, Android Application, E-Court

Fee, Online Display Board, E-Pass, etc., under a single window.

Click the link for Virtual e-Sewa Kendra:

<https://patnahighcourt.gov.in/esewa>

e-Committee Outreach Programme (ECT_16_2022) Held For Judicial Officers At Kaimur And Rohtas Judgeship



An online Training Programme for all the Judicial Officers of District Judiciary of Kaimur at Bhabhua and Rohtas Judgeship was held on 25 September 2022 **from 10:00 A.M to 5.00 P.M** which was imparted by

Judge Master Trainer. Such types of training programmes can be very helpful for smoothing the way of an e-court project. The total number of participants who attended the training Programme was **55**.

VC Remote Point In Rajasthan Government Secretariat For Virtual Recording of Evidence

Rajasthan High Court Rules for Video Conferencing for Courts 2020 have been published in Rajasthan Gazette on 30 July 2021 which have been made applicable to the proceedings of the High Court of Judicature for Rajasthan and all District Judiciary of the Rajasthan w.e.f. 2 August 2021. Dedicated VC Hardware has been installed in Rajasthan High Court. 1292 District Judiciary are equipped with VC hardware, dedicated internet connectivity and Zoom VC Application Software. VC Remote Points have been set up at 36 Court Complexes at every District Headquarters for the recording of evidence or joining the court proceedings in any court of the State. In the month of June 2022, VC Room at SMS Hospital Jaipur (Biggest

Hospital in State) was set up as VC Remote Point for recording of doctors' evidence. Till 17th September 2022, evidence of 51 doctors has been recorded successfully through VC Remote Point at SMS Hospital Jaipur. As a step forward, VC Remote Point at Government Secretariat has been established and notified to facilitate Administrative Officers of the Government of Rajasthan for recording their evidence virtually in the Courts in accordance with the Rules 2020. Evidence of Chief Secretary, Government of Rajasthan has been recorded through VC Remote Point on 23 September 2022 before the court of ACJM (PCPNDT Act) Cases Ajmer.

eCommittee Computer Skill Enhancement Programme For Judicial Officers Conducted by Chhattisgarh Judicial Academy



Training programme for Judicial Officers of Chhattisgarh State (ECT_13_2022 & ECT-16-2022) was conducted by the Chhattisgarh State Judicial Academy in collaboration with the Computerization Committee of the High Court. One Day Refresher Course on Computer Skill Enhancements was conducted in August at various District Headquarters. The Judicial Officers of District Judiciary were imparted training by the Master Trainer with

coordination of Potential Master Trainer Judicial Officers. The training included information on the working of CIS 3.2 & Periphery as well as various ECMT tools and various features of CIS software. All the participant Judicial Officers of District Judiciary took part in one day training to increase their knowledge about CIS software, libre office, features of Ubuntu OS customized by e-Committee, use of digital signature and many more topics, which will be helpful to perform their day to day official work. About 200 Judicial Officers of District Judiciary participated. Techniques of Ubuntu/LibreOffice were discussed for enhancement of computer skills Report generation, Procedure for generation notice/summons, Order/Judgments and ICJS.

eCommittee Training Programmes For Technical Staff, NIC Coordinators & Staff Of District Judiciary Conducted by Chhattisgarh Judicial Academy



Training programme on Ubuntu Linux Operating System-Cum-CIS and training for Technical Staff of High Court & NIC Coordinators (ECT_10_2022) was held on 10 & 11 September 2022 which was imparted by Shri Surendra Agrawal, Technical Director, NIC, Chhattisgarh, Raipur (C.G.) and Shri Arvind Yadav, Technical Director & DIO, NIC, Bilaspur (C.G.) at CSJA under the valuable guidance of Shri Justice Sanjay K. Agrawal, Judge, High Court

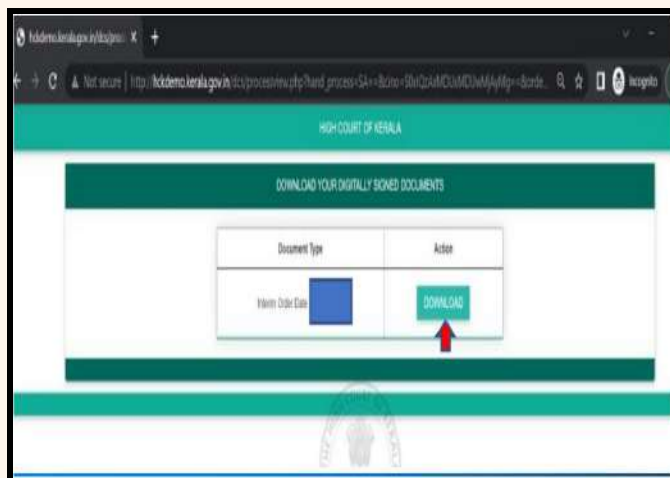
of Chhattisgarh & Chairman, CSJA and Shri Justice P. Sam Koshy (Judge, High Court of Chhattisgarh & Chairman, Computerization Committee of High Court & District Judiciary). Ubuntu OS training was continued under the supervision of Registrar (Computerization)-cum-Central Project Coordinator and OSD of the High Court of Chhattisgarh. In the Ubuntu training programme, various topics viz. Ubuntu Desktop Environment Tips, Advanced Applications/Features of Ubuntu-Linux, Data Recovery in Ubuntu-Linux, File/Storage Devices Management, Unicode fonts, Making accessible pdf and Digital Signature etc were discussed.

High Court Of Kerala Introduces Paperless Mode for Bail and Income Tax Matters

Paperless Court mode has been introduced in Bail Jurisdiction and tax-related and other subjects and Division Bench considering appeals from the said bench for tax related and other subjects and also in all bail applications that are to be considered in other Benches of the High Court. In addition to that, the

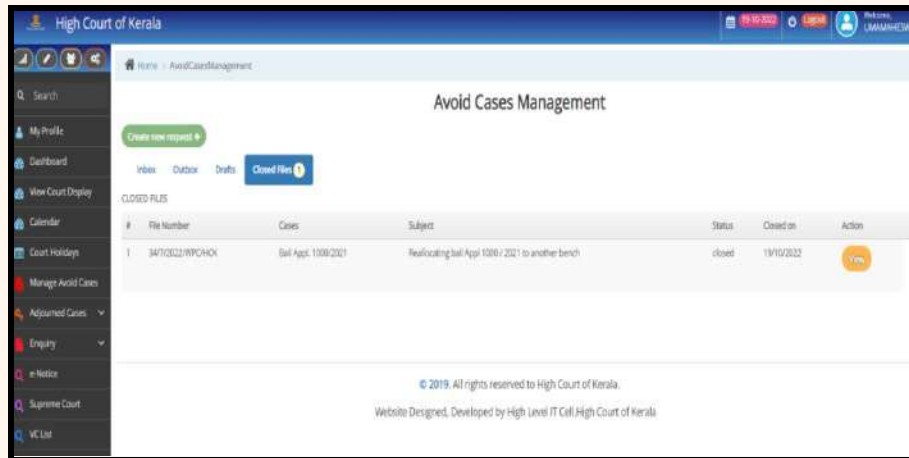
Division Bench of the Hon'ble Mr. Justice A.K Jayasankaran Nambiar and the Hon'ble Mr. Justice Mohammed Nias C.P (Court 3B) started functioning as a paperless court w.e.f 19 September 2022. Additional features in user dashboards are discussed below:

Handover Memo Module:



Advocates can raise handover memos from their dashboards. Once the order is uploaded, the section assistants of concerned seats can approve the handover request and the advocates will be able to download the orders with the organization's signature.

Avoid Case Management Module- In CMS:



This module is used for assigning avoid cases from the Roster Bench to another Bench by the Hon'ble Chief Justice. It's a fully automated

workflow system. CMS will identify the avoid cases and assign them to another bench as per existing avoid case panels. If both benches are avoided, the system will create an

online request to the Hon'ble Chief Justice to assign a New Bench. Once the New bench is approved, the system automatically creates the cause list.

Offline Urgent Memo Module:

The screenshot shows the 'Offline Urgent Memo' module. The sidebar on the left contains navigation links. The main content area is a table with columns for Case No, Apply Date, Section Status, Court Officer, Posted Date, and View. The table lists 10 cases.

#	Case No	Apply Date	Section Status	Court Officer	Posted Date	View
1	WPI(C) No.6789/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
2	Bail Appl. No.2000/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
3	WPI(C) No.6789/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
4	WPI(C) No.6789/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
5	WPI(C) No.24154/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
6	WPI(C) No.2345/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
7	WPI(C) No.7564/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
8	MACA No.756/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
9	WPI(C) No.6789/2022	24-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View
10	WPI(C) No.4450/2022	22-09-2022	Not Yet Verified by	Not Yet Verified	Nil	View

A new module to update details of 'Offline Urgent Memo' is now available. Once the offline urgent memo is entered in the portal, the information is available in the dashboard of the concerned section assistant.

e-Committee Outreach Programme For Technical Staff Conducted By The Kerala State Judicial Academy



The Kerala Judicial Academy conducted training on Hardware and Software maintenance, data replication and other topics related to Hardware and Software, on 03.09.2022. Around 30 members from the IT directorate participated in the training program. Review meetings on “the implementation of

the Paperless Courts project” were conducted with the Court Officers of paperless courts on 20 August 2022 and 3 September 2022 respectively. Training on Paperless Courts Module was conducted on 7 September 2022 for the Court Officers, Listing and Posting Officers. Around 77 members participated in the training programme.

Help Desk Counters For District Court Complexes Implemented by High Court of Madras



As per the direction of the e-Committee, Supreme Court of India and the Computer Committee, the Madras High Court has procured 105 Scanners and 105 HD Web cameras towards implementation of Help Desk Counter to facilitate e-Filing for Advocates and Litigants in 56 Court Complexes in the State of Tamil Nadu and the U.T. of Puducherry along with Principal Seat and Madurai Bench of Madras High Court for a cost of Rs. 57,11,675/- . All the

Principal District Judges have been requested to implement the Help Desk Counter in Court Complexes concerned for the use of Advocates and Litigants towards e-Filing. As of now, 47 Help Desk Counters have been implemented in 15 Districts which is inclusive of 6 Help Desk Counters in 3 Districts viz. Ariyalur (1), Thanjavur (3), and Tiruppur (2) implemented in the month of September 2022.

eCommittee Programme For Technical Staff Of District Courts, High Court & Court Managers & Administrative Staff Of District Judiciary conducted by Tamil Nadu State Judicial Academy



As directed by the e-Committee, Supreme Court of India, an Outreach and Awareness Training Programme was conducted by TNSJA in coordination with the High Court of Madras. Training was conducted for Technical Staff/District System Administrator/System Officers of District Judiciary (ECT_11_2022) on 18 September 2022, Technical Staff Members and NIC Coordinators at High Court (ECT_10_2022) on 24 September 2022 in physical mode and training for court managers &

administrative head staff of district judiciary (ECT_5_2022) on 25 September 2022. The Judicial Officers (Master Trainers) have imparted training on the following topics viz., Change Management through ICT Tools, Effective Administration through IT Systems and Effective Supervision through ICT enablement. You can watch both live streaming recordings after clicking these links: https://youtu.be/djk_ZmvCBfQ and <https://youtu.be/kpt6sMVu9t4>.

Meghalaya State Judicial Academy Conducts Training Programme for Court Staff & Technical court Staff



Meghalaya State Judicial Academy conducted training on virtual court application on 22 September 2022 for staff of all court complexes by Shri Laphrang Khriam, Senior Developer, CPC's Technical Team. A total number of one hundred and seven Court staff attended the

training. Another training programme was conducted on 28 & 29 September 2022 for technical staff of the High Court and District Court and the initiative was taken by Smti Artyksiar Mary Kharbuki, System Analyst.

e-Committee Outreach Programme for Technical Staff / DSA/ System Officer Conducted by Madhya Pradesh Judicial Academy



e-Committee special drive training and outreach programme ECT_11_2022 was conducted on 3 September 2022 by Madhya Pradesh State Judicial Academy (MPSJA) for Technical Staff / District System Administrator / System Officers. The said training programme was attended by 318 Persons (37 -Junior System Analyst, 4 – System Officer, 37- System Assistant, 148- IT Assistant, 34- District System Administrator, 25- System

Administrator, 33- Nominated Other Staffs) at District & Tehsil Courts in the State of Madhya Pradesh. The training covered topics of Hardware, Software Maintenance with reference to the E-Court Project, data replication, data monitoring specific to NJDG, High Court website, CIS and Mobile App, Video Conferencing, LAN switch and configuration, server configuration, hardware troubleshooting.

High Court of Punjab And Haryana Rolls Out Online Display of Fund Allocation

14th FINANCE COMMISSION

- In terms of the Article 280 of the Constitution of India, 14th Finance Commission of India was constituted.
- The Department of Justice, Govt. of India had sent a Proposal to 14th Finance Commission.

The 14th Finance Commission had recommended the proposal of Department of Justice, Government of India. The Recommendation of the 14th Finance Commission is as under:-

" 11.44 The Department of Justice in the Union Government has submitted a comprehensive proposal, which covers areas like reduction in pendency of cases, re-designing existing court complexes to make them more litigant friendly, enhancing access to justice and capacity building of personnel. We have noted that their proposal amounting to Rs.9,749 Crore has been arrived at after an extensive consultation process with the States and merits favourable consideration. We endorse the proposal made by the Department of Justice to strengthen the judicial systems in the States and urge State Governments to use the additional fiscal space provided by us in the tax devolution to meet such requirements. "

The Schemes recommended by the 14th Finance Commission are as under:-

• Additional Courts	• Lok Adalats
• Fast Track Courts	• ADR Centers
• Family Courts	• Incentives to Mediators
• Re-designing of Existing Courts	• Capacity Building
• Technical Manpower Support	• Training of Judicial Officers
• Scanning & Digitization	• Training of Public Prosecutors
• Law Schools	• Training of Mediators

The 14th Finance Commission had recommended a sum of Rs.304.50 Cr., Rs.255.42 Cr. and Rs.5.23 Cr. in respect of States of Punjab, Haryana and Chandigarh Administration.

The position of the Schemes regarding Funds and Action Plans in respect of States of Punjab, Haryana and Chandigarh is available on the following link(s) :-

Punjab

Haryana

Chandigarh

Financial Year 2018-2019
Financial Year 2019-2020
Financial Year 2020-2021
Financial Year 2021-2022

An online platform that displays the fund allocation by the states of Punjab, Haryana, and UT Chandigarh (as per the 14th Finance Commission) (Annexure-E) was rolled out. Earlier, the Monitoring Cell of this Court provided the consolidated information on allocated/utilized funds for the States of Punjab, Haryana, and Chandigarh. The same was

published on the website for testing. Now, the monitoring cell has requested to change the information on consolidated charts to annual consolidated charts. So, the changes have been implemented in accordance with the new requirement received, and the monitoring cell has requested to test the same and share the testing report and may send it to the A.S.D.

Statistics of Virtual Courts – 01.09.2022

Sr. No.	Virtual Court	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	57159	57083	295	15955	11160781
2	Chhattisgarh Traffic Depart.	81	80	0	31	64500
3	Delhi Notice Branch Traffic Depart.	10586461	10459638	42803	1037828	746380255
4	Delhi Virtual Court (Traffic)	3501594	3467106	93241	1425406	1493260482
5	Haryana Traffic Department	8204	1553	12	144	127101
6	Himachal Pradesh Traffic Depart.	12873	10861	11	289	1346253
7	Jammu Traffic Department	11992	11633	97	4930	2392291
8	Karnataka Traffic Department	34836	34804	119	28459	212030520
9	Kashmir Traffic Department	131518	128641	1840	36761	19364943
10	Kerala Traffic Department	105393	44053	174	8363	4256392
11	Kerala Transport Department	250585	184574	1084	35620	46005251
12	Madhya Pradesh Traffic Department	6	6	0	0	
13	Maharashtra Transport Department	29184	13147	20	855	1949705
14	Meghalaya Traffic Department	269	33	0	15	8500
15	Odisha Traffic CTC-BBSR	125351	118920	253	9209	9016501
16	Pune Traffic Department	6080	6056	16	472	93950
17	Rajasthan Traffic Department	1648	1385	8	150	94700
18	Tamil Nadu Traffic Department	101479	96145	874	35767	294505020
19	Tripura Traffic Department	21	21	0	0	
20	Uttar Pradesh Traffic Department	5064125	4230697	11603	238166	143107125
21	West Bengal Traffic Department	13	9	0	1	1
	Total	20022792	18860389	152434	2877949	2985070321
		2 Cr	1.88 Cr	1.52 Lac	28.77 Lac	298.50 Cr

Number of cases dealt with (virtual hearings) on video conferencing in High Courts and District Courts during the pandemic as on 30 September 2022

S.No	High Court	High Court	District Court	Total
1	Allahabad	241321	3639634	3880955
2	Andhra Pradesh	380252	1411741	1791993
3	Bombay	36849	59084	95933
4	Calcutta	135598	79549	215147
5	Chhattisgarh	103007	36358	139365
6	Delhi	317729	3210946	3528675
7	Gauhati- Arunachal Pradesh	2291	8128	10419
8	Gauhati - Assam	242335	309766	552101
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388928	191558	580486
12	Himachal Pradesh	183904	81755	265659
13	Jammu and Kashmir	257102	408713	665815
14	Jharkhand	218022	635528	853550
15	Karnataka	1003946	117422	1121368
16	Kerala	158150	520123	678273
17	Madhya Pradesh	664985	747388	1412373
18	Madras	1424292	327922	1752214
19	Manipur	38695	15288	53983
20	Meghalaya	2466	21377	23843
21	Orissa	276241	234567	510808
22	Patna	259819	1991876	2251695
23	Punjab and Haryana	585412	792754	1378166
24	Rajasthan	232770	217746	450516
25	Sikkim	474	56053	56527
26	Telangana	299859	190600	490459
27	Tripura	10563	11994	22557
28	Uttarakhand	73686	41151	114837
Total		7543589	15372939	22916528

Status of implementation of Rules of Video Conferencing as of 30.09.2022

S.No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Status of implementation of Rules of e-Filing as of 30.09.2022

S.No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	18	16
	Not Implemented	10	10

Status of implementation of e-Sewa Kendras as of 30.09.2022

S.No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	24
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	54
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	Yes	9
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	13
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	2
19	Manipur	Yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	110
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	98
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	Implemented	26	23	601
	Not Implemented	2	5	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	0
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	38

Status of implementation of e-Payments as of 30.09.2022

S.No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	18
	Not Implemented	6	10

Status of implementation of ICJS as of 30.09.2022

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Status of eFiling in High Courts

S.No	High Court	eFiling no. Generated case
1	Patna	215242
2	Gujarat	47197
3	Punjab & Haryana	12321
4	Orissa	6705
5	Karnataka	6057
6	Rajasthan High Court, Jaipur Bench	5686
7	Andhra Pradesh	4570
8	High Court of Jammu & Kashmir, Jammu	4033
9	Principal Bench Bombay - Original side	3761
10	Karnataka, Kalaburagi Bench	2699
11	Principal Bench Bombay - Appellate Side	2333
12	Rajasthan High Court, Jodhpur	2178
13	Principal Seat of Madras High Court	1922
14	Tripura	1626
15	Sikkim	1573
16	Telangana	1517
17	High Court of Bombay - Aurangabad Bench	1471
18	Karnataka, Dharwad Bench	1457
19	Calcutta High Court, Appellate Side	1030
20	Calcutta High Court, Original Side	999
21	Himachal Pradesh	937
22	High Court of Bombay - Nagpur Bench	850
23	Jharkhand	418
24	Madurai Bench of Madras High Court	269
25	Chhattisgarh	201
26	Uttarakhand	186
27	Gauhati (Principal Seat)	29
28	High Court of Jammu & Kashmir, Srinagar	27
29	Kerala	4
30	Manipur	3
	Total	327301

Status of eFiling in District Courts

S.No	State	eFiling no. Generated case
1	Delhi	348558
2	Tamil Nadu	42060
3	Karnataka	40405
4	Himachal Pradesh	38428
5	Kerala	6268
6	Maharashtra	5486
7	Rajasthan	2352
8	Haryana	2192
9	Sikkim	1845
10	Odisha	1431
11	Madhya Pradesh	1265
12	Punjab	483
13	Chhattisgarh	209
14	Jammu & Kashmir	94
15	Puducherry	34
16	West Bengal	17
17	Chandigarh	16
18	Dadra & Nagar Haveli	14
19	Assam	9
20	Goa	2
21	Daman & Diu	1
	Total	491169

Training/Awareness Programme During September 2022

High Court/ Institutions	Month	Programme No.	Programme Details	Participants	No. of Participants
Jammu & Kashmir Judicial Academy	23.09.2022, 21.05.2022 & 29.06.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1763
Judicial Academy, Assam	16.08.2022- 30.08.2022 & 15.09.2022	ECT_16_2022	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	302
Kerala Judicial Academy	03.09.2022 & 06.09.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	61
Odisha Judicial Academy	03.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ Officers	30
Uttarakhand Judicial & Legal Academy	03.09.2022	ECT_4_2022	Phase II- e-courts Programme at District Headquarters	Advocate/ Advocate Clerk	54
Madhya Pradesh Judicial Academy	03.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ Officers	318
Odisha Judicial Academy	04.09.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative Head, Nazarat, Process Servers	904
Kerala Judicial Academy	06.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ Officers	107
Tripura Judicial Academy	10.09.2022	ECT_7_2022	Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	54
Tripura Judicial Academy	10.09.2022 & 11.09.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	9
Chhattisgarh State Judicial Academy	10.09.2022 & 11.09.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	30
Madhya Pradesh Judicial Academy	13.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ Officers	318
Telangana State Judicial Academy	17.09.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	32
Tamil Nadu State Judicial Academy	18.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ System Officers	1188

Delhi Judicial Academy	24.09.2022	ECT_15_2022	Refresher programme for Registry Staffs of High Courts	High Court Staffs	9
Uttarakhand Judicial & Legal Academy	24.09.2022	ECT_7_2022	Phase I -Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	60
Tamil Nadu State Judicial Academy	24.09.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	19
Tripura Judicial Academy	24.09.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	165
Tamil Nadu State Judicial Academy	25.09.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	7318
Bihar Judicial Academy	25.09.2022	ECT_16_2022	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	55
Chandigarh Judicial Academy	26.09.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	133
Chandigarh Judicial Academy	26.09.2022	ECT_7_2022	Ecourts Programme at Taluk / Village	Advocate/ Advocate Clerk	133
Meghalaya State Judicial Academy	29.09.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ System Officers	31
Meghalaya State Judicial Academy	28.09.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	12
Delhi Judicial Academy	September, 2022 & October, 2022	ECT_13_2022	Computer Skill enhancement Programme – Level I & II	Judicial Officers	60
Total No. of Participants/Views for Training/Awareness Programme during September 2022					13165
